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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No.133 of 1993.

Date of decision : March 19, 1993.

Prafulla Chandra Mohanty and others ... Applicants.

Versus

Union of India and others ... Respondents.

For the applicants ... Mr.D.N.Misra,
Advocate.

For the respondents ... Mr.Ashok Mishra,
Sr.Standing Counsel(Central)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

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1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? *No*
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes.

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JUDGMENT

K. P. ACHARYA, V.C., The applicants are said to have been working under Respondent No.2, i.e. Director, Census Operations, Orissa, Bhubaneswar and have since been discharged. In several other cases namely O.A. Nos. 8, 83, 105, 106, and 119 of 1993 (disposed of on 10.3.1993); O.A. Nos. 126 and 127 of 1993 (disposed of on 17.3.1993); O.A. Nos. 129, 130, 131 and 132 of 1993 (disposed of on 18.3.1993), this Bench has given certain directions for adjudicating suitability of the applicants in those cases and issue orders of appointment. The present applicants are similarly circumstanced. Therefore, it is directed that in case, all the applicants or any of the applicants has worked under Respondent No.2 at any time between January, 1991 and December, 1992, then the directions given in the abovementioned judgments shall also be made applicable to the present applicants and both the applicants and Respondent No.2 shall carry out such directions regarding preparation of seniority list, submission of applications by the applicants, issuance of call letters, appearance in the interview by the applicants and after adjudication of their suitability, letters of appointment should be issued according to the merit list.

2. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

Central Admn. Tribunal,
Cuttack Bench, Cuttack.
March 19, 1993/Sarangi.

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Vice-Chairman
19.3.93